

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 3155/2018

This the 25th day of September, 2019

Hon'ble Mr. Pradeep Kumar, Member (A)

Ms Jeet Kaur Devi, aged 69 yrs.
W/o Late Sh. Jagphool Singh
Mother of Missing Constable
Surrender Kumar No. 1178 DAP,
R/o Vill. Gangtan, P.O. Dighal,
Distt. Rohtak, HaryanaApplicant

(By advocate: None)

Versus

1. The Commissioner of Police
Police Head Quarter
I.P. Estate, New Delhi
2. The Deputy Commissioner of Police (Security)
Police Head Quarter,
I.P. Estate, New Delhi
3. The Central Pension Account Officer,
Trikoot-II Complex,
Bhikaji Cama Place,
Behind Hotel Hayat Regency,
New Delhi-110066.
4. The PAO
PAO-II Delhi Police
17/11, Jam Nagar House,
Man Singh Road,
New Delhi-110011

....Respondents

(By advocate: Mrs. Harvinder Oberoi)

ORDER (ORAL)

The present OA has been filed seeking directions to the respondents to grant family pension and other service benefits gratuity, leave encashment etc. along with interest.

2. It is seen that the applicant was not present on 04.07.2019 and even the applicant's counsel has withdrawn his Vakalatnama from the case. There was no representation by applicant on 23.08.2019 even on revised call. Even today also, there is nobody to represent the applicant.

3. Mrs. Harvinder Oberoi, learned counsel for the respondents submits that all the benefits have since been granted to the applicant and this may be the reason why the applicant is not making her appearance in the instant case.

4. It is therefore, presumed that the applicant has now lost interest in pursuing this OA.

5. In view of the forgoing, present OA is dismissed due to default on the part of applicant and for non prosecution. No order as to costs.

**(Pradeep Kumar)
Member (A)**

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